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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CA(CAA) No. 137/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

Name of the Company:

DLF Hotel Holdings Ltd.

Lodhi Property Co. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

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ORDER

Learned FCA Mr. Kiran Shah present for Applicants.

At request of Learned FCA for Applicants for filing certificate of Chartered Accountant regarding the unsecured creditors of Transferee company and for filing the consent affidavits of remaining shareholders of Transferee company and for filing the resolution of board of directors of DLF Ltd. in respect of authorising the authorised signatory to give consent in respect of Transferor company.

List the matter on 03.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 25th day of October, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL